

**CA NO. 15/2016 and
CA NO. 16/2016 IN
CP NO. 71/Chd/2016.**

Mr. Shailendra Kumar Agarwal & Anr.

...Petitioners

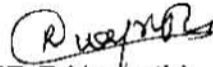
Versus


M/s KTM Ply Wood Pvt. Ltd. & Ors.

...Respondents

Present: Mr. Amit Jit Singh Narang, Advocate and
Mr. Atul Aggarwal, Advocate for petitioners.
Mr. J.S.Bhatia, Advocate for respondents.

As per office report, affidavit filed with the Written Statement by the learned counsel for the respondents is not in the prescribed format nor on non-judicial Stamp Paper. The rejoinder has been filed by the learned counsel for the petitioners and copy was also sent to the counsel opposite. The matter is now fixed for arguments for 18.01.2017. Respondents to file proper affidavit to remove the objection raised by the Registry. Needful be done within two weeks otherwise the matter would be heard as if no written defence has been filed.


(R P Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

December 06, 2016
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